

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 954**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/ AGRAHAYANA 22, 1944
(SAKA)**

SPECIAL STATUS TO ANDHRA PRADESH

954. SHRI KESINENI SRINIVAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any request of granting special category status to Andhra Pradesh from the State Government;

(b) if so, the details thereof;

(c) the details of the steps being taken by the Government to fulfil the Special Category Status demand to undo the financial loss meted out to Andhra Pradesh due to bifurcation; and

(d) whether the Government of Andhra Pradesh has conducted any meeting with the concerned authorities for the same and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The Government has received requests for according Special Category Status from certain States, including Andhra Pradesh. The Fourteenth Finance Commission (FFC) had not made any distinction between General Category States and Special Category States in the horizontal distribution of shareable taxes amongst the States. As per the

recommendations of the FFC, the Union Government had decided to increase the share of net shareable taxes to the States from 32% earlier to 42% for the period 2015-20. The same has also been retained by the Fifteenth Finance Commission at 41% (1% adjusted on account of creation of UT of J&K) for the period 2020- 21 & 2021-26. The objective has been to fill the resource gap of each State to the extent possible through tax devolution. Also, Post-Devolution Revenue Deficit Grants have been provided to States, where devolution alone could not cover the assessed gap.

(d): No such record is maintained in this Ministry.
